

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):

(a) Yes, Sir.

(b) During the 1996-97 season, till 26/12/1996, the Maharashtra State Cooperative Cotton Growers' Marketing Federation Ltd. have been allotted an export quota of 1 lakh bales. Further allocation would be considered after taking into account all relevant factors, including estimates of production, availability consumption, likely surplus, price trends, etc.

Central Loan to States

3161. SHRI BAJU BAN RIYAN:
SHRI BADAL CHOUDHURY:

Will the Minister of FINANCE be pleased to state:

(a) the break-up of loans extended by the Union Government to the different States upto the current financial year, State-wise;

(b) whether there is any plan to exempt the financially weaker States, particularly the N.E. States to repay the loan; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) State-wise details of outstanding loss from States to the Ministry of Finance as on 31.12.1996 are given in Statement.

(b) and (c) The Tenth Finance Commission (TFC) has recommended specific relief for all special category States including NE States and other three States viz. Orissa, Bihar and Uttar Pradesh which is characterised by high fiscal stress.

The special relief recommended by TFC is writing off 5 percent of repayment dues in respect of the fresh loans given during 1989-95 and outstanding on 31.3.1995.

STATEMENT

Statement showing amount of loans outstanding as on 31.12.1996 to Ministry of Finance, Government of India.

(Rs. in crores)

No.	State	Loan Outstanding as on 31.12.96
1	2	3
1.	Andhra Pradesh	10501.70
2.	Arunachal Pradesh	185.94
3.	Assam	3649.91
4.	Bihar	9385.04
5.	Goa	800.54
6.	Gujarat	9433.40

1	2	3
7.	Harayana	3489.34
8.	Himachal Pradesh	1635.14
9.	Jammu & Kashmir	2788.51
10.	Karnataka	6468.22
11.	Kerala	4498.51
12.	Madhya Pradesh	6232.44
13.	Maharashtra	15565.23
14.	Manipur	195.47
15.	Maghalaya	228.97
16.	Mizoram	142.05
17.	Nagaland	241.29
18.	Orissa	4560.64
19.	Punjab	10460.42
20.	Rajasthan	6765.46
21.	Sikkim	131.03
22.	Tamil Nadu	8283.94
23.	Tripura	339.97
24.	Uttar Pradesh	20781.56
25.	West Bengal	12708.29
Total		139573.01

Supply of coal to SEBs

3162. SHRI C. NARASIMHAN:
SHRI ANNASAHIB M.K. PATIL:
SHRI UTTAMSINGH PAWAR:

Will the Minister of COAL be pleased to state:

(a) the present coal policy of the Government as regards its production and distribution to thermal plants;

(b) the present stock of coal and its estimated production during the current financial year;

(c) the annual requirement of coal of the different State Electricity Boards and the quantum of coal supplied to each State Electricity Board during each of the last three years;

(d) the quantum of coal imported for each SEB during the above period; and

(e) the steps taken by the Government to meet the growing demands of coal of SEBs and to check the import of coal?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) At present coal is allowed for production by Public Sector Enterprises of the Central and State Governments, Tata Iron and Steel

Company and for consumption by units in the power, steel, cement sectors. Units washing coal obtained from a mine are also eligible. Coal is allotted to thermal power plants on the basis of recommendations made by the Central Electricity Authority (CEA) to the Standing Linkage Committee (Long-term) in the Ministry of Coal taking into account availability of coal and haulage of coal by multi-modal transport network. This committee has representatives of the Central Electricity Authority, Ministry of Power and Ministry of Railways as its members. After the thermal plant starts generation, the quarterly allocation of coal is made by the Standing Linkage Committee under the chairmanship of Additional Secretary, Ministry of Coal. This committee includes representatives of Ministry of Power, Ministry of Railways, Ministry of Industrial Policy and Promotion, the Central Electricity Authority and the coal Companies. The highest priority is accorded to the allocation and movement of coal to thermal power stations, these are regularly monitored at the level of Cabinet Sectt. once a fortnight and on a daily basis by the Railways and the Coal Companies.

(b) The present vendable stock of coal with CIL and SCCL as on 31.1.97 is 22.794 million tonnes (Prov.). The estimated production of coal in the country during the year 1996-97 would be as follows:-

(In million tonnes)

	(In million tonnes)
CIL	252.00
SCCL	30.20
TISCO/IISCO/DVC	6.45
Total	288.65

(c) The SEB-wise details regarding demand and supply of coal during the years 1993-94, 1994-95 and 1995-96 are given in the attached statement.

(d) As per the information available with the CEA, only Tamil Nadu Electricity Board has imported coal. Details of imports by TNEB from 1993-94 to 1995-96 are as follows:

(In '000 tonnes)

Year	Coal Imported by TNEB
1993-94	168
1994-95	—
1995-96	1826

(e) Steps taken by the Government to increase coal production to meet the growing demand of coal by the SEBs include:

- (i) Re-structuring of Coal India Limited.
- (ii) De-control of prices of A, B, C and D grades of coal in order to improve the financial position of the coal companies and thereby raise invertible resources.
- (iii) To permit investments by the private sector in coal mining for captive consumption.
- (iv) The Govt. have recently decided to permit coal mining, without being restricted to captive consumption. A bill for consideration in this regard will be moved shortly.

STATEMENT

State Electricity Board-wise Demand and Supply of Coal for 1993-94, 1994-95 and 1995-96

(In '000 Tonnes)
Data Provisional

Name of Power House	1993-94		1994-95		1995-96	
	Demand	Supply	Demand	Supply	Demand	Supply
1	2	3	4	5	6	7
Andhra Pradesh State Electricity Board	8150	8217	9990	9295	11476	12996
Assam State Electricity Board	605	238	370	318	369	402
Bihar State Electricity Board	3200	3064	3740	2477	3590	2298
Delhi Electric Supply Undertaking	1770	1465	1840	1668	1666	1769
Gujarat State Electricity Board	11780	11121	11850	11216	12190	12141

1	2	3	4	5	6	7
Haryana State Electricity Board	3130	2212	3250	2818	2825	2585
Maharashtra State Electricity Board	23120	24208	25220	24976	26135	26521
Madhya Pradesh State Electricity Board	10822	10582	12430	12541	12625	12915
Punjab State Electricity Board	6040	6828	7500	5980	6691	6334
Rajasthan State Electricity Board	3200	3306	3570	3355	4422	3894
Tamil Nadu Electricity Board	9890	9784	9930	10083	11018	10124
Uttar Pradesh State Electricity Board	12674	12080	13780	12363	15716	14666
West Bengal State Electricity Board & WBPDC	6625	5758	6480	6293	6700	6708
Orissa State Electricity Board (Talcher)	1320	1403	1580	1207	(Since taken over by NTPC)	
Raichur TPS	3010	2741	2870	3095	3748	3638

Note: The above list does not include power stations of NTPC, DVC DLP and privately owned power station such as CESC etc.

*Agreed demand

Enrolment of Government Servants as Advocates

3163. SHRI JAI PRAKASH (HARDOI): Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Bar Council of India have issued instructions to all the State Bar Councils against enrolment of Government servants who are not law officers;

(b) if so, the details of the instructions issued in this regard;

(c) whether any proposal to terminate the membership of the Bar of Government servants who have enrolled themselves as member of the Delhi Bar Council before the issue of the aforesaid instructions;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) The Bar Council of India have issued instructions to all the State Bar Councils to strictly enforce its Rule 49 prohibiting enrolment of full time salaried employees who are not law officers.

(c) to (e) The Bar Council of India have informed that no case of enrolment of person in employment who is not a law officer has been reported to them.

[Translation]

Prices of Coal

3164. SHRI RAVINDRA KUMAR PANDEY: Will the Minister of COAL be pleased to state:

(a) the number of workers in Coal India Ltd. before its nationalisation;

(b) the number of workers after a decade of nationalisation of the Coal India Limited as well as their present strength;

(c) the per metric tonne price of coal of various grade before nationalisation of coal mines and also as on date; and

(d) the number of times the prices have been increased after its take over?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH): (a) The manpower on the date of nationalisation of non-coking coal mines (i.e. on 1st May' 73) was 5,21,167 and on the date of formation of Coal India Limited (i.e. on 1st November' 75) was 6,05,979.

(b) The number of workers after the decade of nationalisation of Coal India Ltd. and at present are as follows: